

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-25/2003/53/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri B.K. Chetri,
Special Judge, CBI, Assam,
Addl. CBI Court No.1,
Chandmari, Guwahati-3.

Dated Guwahati the 5th January, 2024.

Sub: **Casual leave.**

Ref:- Your letter No. SPL/CBI-I/ESSTT/IV/21-2012/11/E, dtd. 04.01.2024,

Sir,

With reference to the above, I am directed to inform you that your prayer for **ex post facto casual leave on 03.01.2024**, has been granted.

The Special Judge, CBI, Assam, Addl. CBI Court No. 2, Guwahati and in his absence, the Special Judge, CBI, Assam, Addl. CBI Court No. 3, Guwahati will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sdf
JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-25/203/54-56/A, dated , 05-01-2024
Copy to:

1. The Special Judge, CBI, Assam, Addl. CBI Court No.2, Guwahati.
2. The Special Judge, CBI, Assam, Addl. CBI Court No.3, Guwahati.
- ✓3. The Project Manager, Gauhati High Court.

Sdf
JT. REGISTRAR (VIGILANCE)